

2

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 20/9/NCLT/AHM/2017

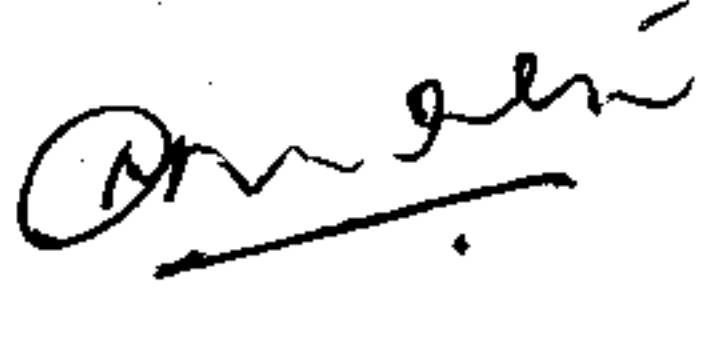
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.05.2017**

Name of the Company: R.L. Steel & Energy Ltd.
V/s.
Shyam Industries Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NIKITA MEHTA	ADVOCATE	CREDITORIAL OPERATOR	
2.				

ORDER

Learned Advocate Ms. Niketa Mehta present for operational creditor/ Petitioner.
None present for Respondent.

Insolvency and Bankruptcy Board of India by its letter dated 30.05.2017 recommended the name of Mr. Rajkumar M Bhagat Insolvency Professional to act as Interim Resolution Professional.

Hence, Mr. Rajkumar M Bhagat, Address: 103-104, Panchdeep Complex, Near Textile trader Co-op Bank, Mithakhali Six Road, Navrangpura, Ahmedabad-380009, Email: bhagatasso@gmail.com, Mobile no. 9825011779 is appointed as Interim Resolution Professional for a period of 30 days.

There shall be public announcement of Corporate Insolvency Resolution process as per section 15 of the Code as contemplated in section 13(1) (b) of the Code in one English Newspaper and one Regional Newspaper having circulation where the Registered office of company is located.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 31st day of May, 2017.